

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1021 OF 2017 IN  
APPEAL NO. 111 OF 2017 &  
IA NO. 943 OF 2017**

**Dated: 22<sup>nd</sup> November, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**GMR Warora Energy Limited ..... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Ms. Raveena Dhamija  
Mr. Yashaswi Kant

Counsel for the Respondent(s) : Ms. Nikita Choukse for R-2  
Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan for R-3  
Mr. M. G. Ramachandran  
Ms. Anushree Bardhan  
Mr. Shubham Arya for R-4

**ORDER**

**IA NO. 1021 OF 2017 &  
IA NO. 943 OF 2017**

Order of partial remand on Issues 9 and 10 cannot be passed at this stage. We have listed the matter for final hearing on 09.01.2018. Endeavour will be made to hear and dispose of the matter on that day.

With the above observation, the applications are disposed of.

**(I.J. Kapoor)  
Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)  
Chairperson**